संक्षिप्त

नीरज आजारी; करोना चाचणी नकारात्मक

नवी दिल्ली : गेले काही दिवस ऑलिम्पिक सुवर्णपदक विजेता भालाफेकपटू नीरज चोप्रा तापामुळे आजारी आहे. परंतु त्याच्या करोना चाचणीचा अहवाल नाकारात्मक आला आहे. २३ वर्षीय नीरजने टोक्यो ऑलिम्पिकमध्ये ऐतिहासिक यश मिळवले, परंतु घरी परतल्यानंतर सोमवारपासून आजारी आहे. डॉक्टरांच्या सल्ल्यानुसार त्याने करोना चाचणी करून घेतली.

ऑस्ट्रेलियन क्रिकेटपटूंना पाँटिंगचा पाठिंबा

मेलबर्न : ऑस्ट्रेलियाचा माजी फलंदाज रिकी पाँटिंगने ऑस्ट्रेलियाच्या खेळाडूंना संयुक्त अरब अमिरातीमध्ये होणाऱ्या उर्वरित 'आयपीएल' सामन्यासाठी पाठिंबा दर्शवला आहे. त्यामुळे ऑक्टोबरमध्ये होणाऱ्या ट्वेन्टी-२० विश्वचषकासाठी खेळाडूंची उत्तम पूर्वतयारी होईल, असे त्याने म्हटले आहे. 'आयपीएलचे उर्वरित ७६ सामने १९ सप्टेंबर ते १५ ऑक्टोबर या कालावधीत होतील तर ट्वेन्टी-२० विश्वचषक स्पर्धा १७ ते १० नोव्हेंबर या दरम्यान होणार आहे.

उन्मुक्त सिलिकॉन व्हॅली स्ट्रायकर्सशी करारबद्ध

नवी दिल्ली : भारताचा कुमार विश्वविजेता माजी कर्णधार उन्मुक्त चंदने अमेरिकेतील मेजर लीग क्रिकेटमधील सिलिकॉन व्हॅली स्ट्रायकर्सशी करार केला आहे. २८ वर्षीय उन्मुक्तने शुक्रवारी सर्व प्रकारच्या क्रिकेटमधून निवृत्तीची घोषणा केली. तो शनिवारी मेजर लीग क्रिकेटमध्ये मॉर्गन हिल आऊटडोअर स्पोर्ट्स कॉम्पलेक्समध्ये सॉकल लॅशिंग्जविरुद्ध पदार्पण करणार आहे.

टेनिस : सबालेंकाकडून अझारेंकाचा पराभव

मॉन्ट्रियल : अग्रमानांकित आर्यना सबलेंकाने नॅशनल बँक खुल्या टेनिस स्पर्धेत बेलारुसच्या व्हिक्टोरिया अझारेंकाचा ६-२, ६-४ असा पराभव करून उपांत्य फेरी गाठली. जागतिक टेनिस क्रमवारीत तिसऱ्या क्रमांकावर असलेल्या सबलेंका दुसऱ्या सेटमध्ये २-४ अशा फरकाने मागे पडली. परंतु सलग चार गेम जिंकत तिने सामन्यावर प्रभुत्व गाजवले. याचप्रमाणे चेक प्रजासत्ताकच्या चौथ्या मानांकित कॅरोलिना प्लिस्कोव्हाने स्पेनच्या सारा सॉरिबीस टोर्मोचा ६-४, ६-० असा पराभव केला.

टेनिस : मेदवेदेव उपांत्य फेरीत

टोरंटो : रशियाचा अग्रमानांकित डॅनिल मेदवेदेवने पोलंडच्या सातव्या मानांकित 'ुबर्ट हुर्काझला २-६, ७-६ (६), ७-६ (५) असे पराभूत करून नॅशनल बँक खुल्या टेनिस स्पर्धेच्या उपांत्य फेरीत प्रवेश निश्चित केला. मेदवेदेवची उपांत्य फेरीत अमेरिकाच्या जॉन इस्नेरशी गाठ पडणार आहे.

मोनॅकोचा पराभव

पॅरिस : फ्रेंच लीग फुटबॉलमध्ये मोनॅकोने लॉरिएंटकडून ०-१ अशा फरकाने पराभव पत्करला. नायजेरियाचा आक्रमक टेरेम मोफीने ३१व्या मिनिटाला पेनल्टीद्वारे नोंदवलेला गोल सामन्यासाठी निर्णायक ठरला. दोन सामन्यांनंतरही मोनॅकोच्या खात्यावर एकच गुण जमा झाला आहे.

सिराज, इशांतच्या भेदक माऱ्यामुळे इंग्लंडला २७ धावांची आघाडी

रूट वगळता भारतीय गोलंदाजांचे वर्चस्व

पीटीआय, लॉर्ड्स

कर्णधार जो रूट वगळता इंग्लंडच्या अन्य फलंदाजांवर भारतीय गोलंदाजांनी सुरेख नियंत्रण मिळवले. त्यामुळे इंग्लंडचा पहिला डाव तिसऱ्या दिवसअखेर फक्त २७ धावांची आघाडी घेऊन ३९१ धावांवर संपुष्टात आला. रूटने झुंजार नाबाद १८० धावांची खेळी साकारली.

शुक्रवारच्या ३ बाद ११९ धावांवरून पुढे खेळताना रूट आणि जॉनी बेअरस्टो (५७) यांनी चौथ्या गड्यासाठी १२१ धावांची भागीदारी रचली. मोहम्मद सिराजने

भारत-इंग्लंड कसोटी मालिका

बेअरस्टोला बाद करून ही जोडी फोडली. मग इशांत शर्माने जोस बटलरचा (२३) त्रिफळा उडवला. रूटने मात्र मालिकेतील दुसरे आणि २२वे कसोटी शतक नोंदवले. मग मोईन अलीने (२७) रूटच्या साथीने सहाव्या गड्यासाठी ५८ धावांची भागीदारी केली.

५ बाद ३४१नंतर इंग्लंडची पडझड झाली आणि पुढील ५० धावांत त्यांचा उर्वरित निम्मा संघ गारद झाला. समोरच्या बाजूने साथीदार न उरल्याने रूटला द्विशतक करता आले नाही. मोहम्मद सिराजने ९४ धावांत ३ आणि इशांत शर्माने ६९ धावांत ३ बळी घेतले.

२ जो रूट हा इंग्लंडकडून कसोटी क्रिकेटमध्ये ९,००० धावा करणारा दुसरा फलंदाज ठरला. ॲलिस्टर कूक (१२,४७२) या यादीत अग्रस्थानी आहे. त्याशिवाय त्याने प्रथमच सलग दोन डावांत शतक झळकावण्याचा पराक्रम केला.

संक्षिप्त धावफलक

- भारत (पहिला डाव) : ३६४
- इंग्लंड (पहिला डाव) : १२८ षटकांत सर्व बाद ३९१ (जो रूट नाबाद १८०, जॉनी बेअरस्टो ५७; मोहम्मद सिराज ४/९४)

प्रेक्षकांकडून राहुल लक्ष्य

भारताचा फलंदाज राहुलवर ६९व्या षटकात सीमारेषेजवळ क्षेत्ररक्षण करताना दारूच्या बाटल्यांच्या झाकणांचा मारा करण्यात आला. राहुलने याविषयी पंचांना कळवल्यावर काही वेळासाठी खेळ थांबवण्यात आला. परंतु राहुलवर हे कोणी फेकले, हे समजू शकलेले नाही.

पुजारा-रहाणेला सूर गवसेल; राहुल आशावादी

लंडन : धावांसाठी झगडणारे अनुभवी कसोटी फलंदाज चेतेश्वर पुजारा आणि अजिंक्य रहाणे यांना लवकरच सूर गवसेल, अशी आशा भारताचा सलामीवीर फलंदाज के. एल. राहुलने व्यक्त केली आहे.

पुजारा आणि कसोटी उपकर्णधार रहाणे यांची गेल्या वर्षभरातील सरासरी २० धावांइतकी आहे. इंग्लंडमधील तीन डावांत पुजाराने ४, नाबाद १२ आणि ९ धावा केल्या आहेत, तर रहाणेने दोन डावांत ५ आणि १ धावा केल्या आहेत. शुक्रवारी रात्री पत्रकार परिषदेत राहुल म्हणाला, ''पुजारा आणि रहाणे यांनी अनेकदा अडचणीतल्या भारतीय संघाला सावरले आहे. ते जागतिक दर्जाचे अनुभवी फलंदाज आहेत. त्यामुळे या अपयशाला मागे टाकत धावा कशा करायच्या, हे त्यांना चांगले ठाऊक आहे.''

''इंग्लंडमधील वातावरण फलंदाजीसाठी नेहमीच आव्हानात्मक ठरते. त्यामुळे प्रत्येक डावात धावा करणे सोपे नसते; परंतु डावाला चांगली सुरुवात करता आल्यास धावा चांगल्या होऊ शकतात,'' असे राहुलने सांगितले. मर्यादित षटकांच्या क्रिकेटमध्ये स्थिरावलेल्या राहुलने (१२९) कसोटी क्रिकेटमधील संधीचे सोने करताना गुरुवारी इंग्लंडविरुद्ध शतक झळकावले; परंतु द्विशतक झळकावण्यात आणि संघाला मोठी धावसंख्या उभारून देण्यात अपयशी ठरल्याबद्दल राहुलने निराशा प्रकट केली.

''क्रिकेटच्या प्रत्येक प्रकारात वेगळे आव्हान असते; परंतु त्याच्याशी कसे सामोरे जायचे, यासाठी प्रत्येक खेळाडूचा स्वतंत्र दृष्टिकोन असतो. त्यामुळे काही वेळा उत्तम कामगिरी होते, तर काही वेळा होत नाही. कारण मैदानावर गेल्यावर हे निरनिराळे दडपण खेळाडू कसे हाताळतो, हे महत्त्वाचे असते. कारण सामन्यामधील स्थिती ही प्रत्येक प्रकारात वेगळी असते,'' असे राहुलने सांगितले.

ब्रुनोच्या हॅट्ट्रिकमुळे मँचेस्टरचा विजयारंभ!

लंडन, वृत्तसंस्था

ब्रुनो फर्नांडीसची हॅट्ट्रिक आणि पॉल पोग्बाचे चार गोलसाहाय्य या बळावर मँचेस्टर युनायटेड संघाने लीड्स युनायटेडला ५-१ असे नमवून इंग्लिश प्रीमियर लीग हंगामाला दिमाखात प्रारंभ केला.

मँचेस्टरच्या ब्रुनोने अनुक्रमे ३०व्या, ५४व्या आणि ६०व्या मिनिटाला तीन गोल झळकावले, तर मसून ग्रीनवूड (५२व्या) आणि फ्रेड (६८व्या) यांनी एकेक गोलची नोंद केली.

इंग्लिश प्रीमियर लीग फुटबॉल

लीड्सकडून ल्युक एलिंगने (४८व्या मि.) एकमेव गोल नोंदवला. मार्च २०२०नंतर प्रथमच इंग्लंडमध्ये सर्वाधिक ७३ हजार फुटबॉलरसिकांच्या साक्षीने हा सामना झाला. पोर्तुगालचा मध्यरक्षक ब्रुनोने अर्ध्या तासाने मँचेस्टरचे खाते उघडले. त्यानंतर दुसऱ्या सत्रात तिसऱ्याच मिनिटाला एलिंगने लीड्सला बरोबरी साधून दिली. त्यावेळी हा सामना एकतर्फी होईल, असे कुणालाच वाटले नव्हते. परंतु मँचेस्टरने पुढील १६ मिनिटांत चार गोल नोंदवत सामन्याचे चित्र पालटले.

ब्रेंटफोर्डकडून अर्सेनलचा धक्कादायक पराभव

ब्रेंटफोर्ड : ब्रेंटफोर्डने इंग्लिश प्रीमियर लीग फुटबॉल हंगामाचा दिमाखदार प्रारंभ करताना सलामीच्या लढती अर्सेनलचा २-० असा धक्कादायक पराभव केला. सर्जी कॅनोसने २२ व्या मिनिटाला ब्रेंटफोर्डचे खाते उघडले. मग ७३ व्या मिनिटाला ख्रिस्तियन नोएरगार्डने दुसऱ्या गोलची नोंद करीत आघाडी वाढवली. मग अर्सेनलला ही पिछाडी भरून काढण्यात अपयश आले. या सामन्याला १६,५०० प्रेक्षक उपस्थित होते. मे, १९४७ मध्ये ब्रेंटफोर्ड हा संघ इंग्लंडमधील अव्वल श्रेणीत खेळला होता. अखेरच्या सामन्यात त्यांनी अर्सेनलकडूनच ०-१ असा पराभव पत्करला होता.

व्हॅलेन्सियाची गेटाफेवर मात

माद्रिद : सामन्याच्या तिसऱ्याच मिनिटाला लाल कार्ड मिळाल्यानंतरही व्हॅलेन्सियाने आत्मविश्वासपूर्ण खेळाच्या

ला लिगा फुटबॉल

बळावर ला लिगा फुटबॉलमध्ये गेटाफेवर १-० अशी मात केली. धोकादायकरीत्या खेळल्याबद्दल व्हॅलेन्सियाचा मध्यरक्षक ह्युगो ग्युलामॉनला मैदानाबाहेर काढण्यात आले. परंतु ११व्या मिनिटाला कार्लोस सोलेरने पेनल्टी किकच्या बळावर संघाचे खाते उघडले. ही आघाडी मग व्हॅलेन्सियाने सामना संपेपर्यंत टिकवली.

बायर्नची बोरूसियाशी बरोबरी

बर्लिन : बायर्न म्युनिकने बुंडेसलिगा फुटबॉलच्या पहिल्याच सामन्यात बोरूसिया मॉनचेंग्लॅडबाखशी १-१ अशी बरोबरी साधली. उत्तरार्धात पेनल्टी नाकारल्याबद्दल बोरूसियाने पंचांवर ताशेरे ओढले. ॲलासाने प्लीआने १०व्या मिनिटाला बोरूसियाला आघाडी मिळवून दिली, मग ४२ व्या मिनिटाला रोबर्ट लेवांडोवस्कीने बायर्नला बरोबरी साधून दिली.

बुंडेसलिगा फुटबॉल

विश्वचषक नेमबाजी स्पर्धा ऑलिम्पिक पात्रतेच्या दर्जाविना?

जागतिक आणि खंडांच्या स्पर्धांसाठीच प्रस्ताव

पीटीआय, नवी दिल्ली

विश्वचषक नेमबाजी स्पर्धांचा ऑलिम्पिक पात्रतेचा दर्जा काढून तो फक्त जागतिक अजिंक्यपद आणि खंडांच्या स्पर्धांपुरताच मर्यादित ठेवण्यासाठी नेमबाजीची जागतिक संघटना उत्सुक आहे.

आंतरराष्ट्रीय नेमबाजी महासंघ ऑलिम्पिक पात्रतेचे निकष बदलण्याची योजना आखत आहे. टोक्यो ऑलिम्पिकसाठी वापरलेले पात्रतेचे निकष २०२४ च्या पॅरिस ऑलिम्पिकसाठी नसतील, अशी माहिती भारतीय रायफल संघटनेच्या विश्वसनीय सूत्रांकडून मिळाली आहे.

''आंतरराष्ट्रीय नेमबाजी महासंघाने या बदलांसंदर्भात सर्वच राष्ट्रीय संघटनांना माहिती दिली आहे. त्यामुळे हा प्रस्ताव मंजूर झाल्यास जागतिक अजिंक्यपद आणि खंडांच्या स्पर्धांचे महत्त्व वाढेल,'' असे सूत्रांनी सांगितले.

भारतीय नेमबाजांनी नुकत्याच झालेल्या टोक्यो नेमबाजी स्पर्धेत अपेक्षाभंग केला. अनेक 'आयएसएसएफ' विश्वचषक स्पर्धांमधील पदकांच्या लयलुटीनंतर हे अपयश भारतीय नेमबाजीसाठी आत्मपरीक्षण करणारे ठरले. या विश्वचषक स्पर्धांमधील सहभागामुळेच भारतीय नेमबाजांच्या कामगिरीवर मर्यादा आल्याचेही म्हटले जात आहे. सध्या नेमबाजीत किमान पात्रता गुणसंख्या (एमक्यूएस) ही प्रणाली कार्यरत आहे. त्याची जागा भविष्यात किमान ऑलिम्पिक पात्रता गुणसंख्या (एमओक्यूएस) घेईल, असे सूत्रांनी सांगितले.

टोक्यो ऑलिम्पिकमधील १५ नेमबाजी प्रकारांच्या स्पर्धांमध्ये १०० देशांचे ३६० नेमबाज सहभागी झाले होते. भारताच्या १५ सदस्यीय संघाने मात्र रिओ-२०१६नंतर सलग दुसऱ्या ऑलिम्पिकमध्ये निराशा केली.

भारताला तिहेरी सुवर्ण!

वॉरक्लॉ, वृत्तसंस्था

वॉरक्लॉ येथे झालेल्या जागतिक युवा तिरंदाजी अजिंक्यपद स्पर्धेमधील कंपाऊंड कॅडेट विभागात भारताने महिला, पुरुष आणि मिश्र अशा तिन्ही गटांमध्ये सुवर्णपदक पटकावले. याशिवाय वैयक्तिक प्रकारात प्रिया गुर्जरने रौप्य आणि परणीत कौरने कांस्यपदक मिळवले.

जागतिक युवा तिरंदाजी स्पर्धा

महिला संघाने टर्कीचा २२८-२१६ अशा फरकाने पराभव केला. या संघात परणीत, प्रिया आणि रिद्धी वर्षानी यांचा समावेश आहे. पुरुष संघाने अमेरिकेवर २३३-२३१ असा रोमहर्षक विजय मिळवला. या संघात कुशल दलाल, साहिल चौधरी आणि नितीन अपार यांचा समावेश होता. मिश्र गटात प्रिया आणि कुशल यांचा समावेश असलेल्या भारतीय संघाने अमेरिकेला १५५-१५२ अशा फरकाने हरवले.

दिलगिरीनंतरही विनेश जागतिक स्पर्धेला मुकणार?

नवी दिल्ली : निलंबित कुस्तीपटू विनेश फोगटने भारतीय कुस्ती महासंघाकडे दिलगिरी व्यक्त करणारे पत्र पाठवले आहे. मात्र तरीही जागतिक अजिंक्यपद कुस्ती स्पर्धेसाठी तिचा संघटनेकडून विचार केला जाणार नाही.

टोक्यो ऑलिम्पिकमध्ये विनेशचे आव्हान उपांत्यपूर्व फेरीत संपुष्टात आले. परंतु भारतीय संघासमवेत सराव आणि निवास न करणे, वैयक्तिक पुरस्कर्त्यांचे नाव जर्सीवर वापरणे आणि भारतीय पथकाच्या अधिकृत पुरस्कर्त्यांचे नाव टाळणे, असे ठपके तिच्यावर ठेवण्यात आले आहेत. स्पर्धेदरम्यान शारीरिक आणि मानसिक पातळीवर संघर्ष करीत होते, असे स्पष्टीकरण विनेश दिले आहे. याशिवाय स्पर्धेसाठी फिजिओसुद्धा देण्यात आला नव्हता, असे तिने म्हटे आहे. विनेशने शुक्रवारी संघटनेच्या नोटिशीला उत्तर दिले आहे.

अर्ज ए
जाहीर घोषणा
(इनसॉलव्हन्सी आणि बँकरपटसी बोर्ड ऑफ इंडिया नियमावली 6 च्या अंतर्गत (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी ठराव प्रक्रीया) नियमावली, 2016)
मार्वेलेज रियलेटर्स प्रायव्हेट लिमिटेड च्या धनकोंनी लक्ष द्यावे

संबंधीत तपशील		
१.	कॉर्पोरेट कर्जदाराचे नाव	मार्वेलेज रियलेटर्स प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या सामावेशाचा दिनांक	18/03/2008
३.	कॉर्पोरेट ऋणको ज्या प्राधिकरणाच्या अंतर्गत अंतर्भूत/ नोंदणीकृत आहे	आरओसी,पुणे
४.	कॉर्पोरेट आयडेनटिटी नंबर कॉर्पोरेट व्यक्तींसाठी	यु47010पीएन2008पीटीसी131638
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (जर असल्यास) त्याचा पत्ता	301-302, ज्वेल टॉवर, सर्वे क्र. 25/एच, लेन क्र. 5, कोरेगाव पार्क, पुणे एमएच 411001 भारत
६.	कॉर्पोरेट व्यक्ती ए च्या दिवाळखोरी सुरु होण्याचा दिनांक	10/08/2021 (आयआरपी द्वारे आदेश मिळण्याचा दिनांक: 13/08/2021)
७.	दिवाळखोरी ठराव प्रक्रीयेच्या समाप्तीचा अंदाजे दिनांक	09-02-2022
८.	अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या ठराव व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	प्रमोद दत्ताराम रासम आयबीबीआय/आयपीए-001/आयपी-पी00722/2017-2018/11259
९.	मंडळाकडे नोंदणीकृत असल्यानुसार अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल आयडी	खोली क्र. 5, श्री निवास चाळ, जे बी नगर, अंधेरी पूर्व, मुंबई400059. pdrasam@gmail.com
१०.	अंतरिम ठराव व्यावसायिक ह्यांच्या सोबत पत्रव्यवहारासाठी पत्ता आणि ई-मेल आयडी	खोली क्र. 5, श्री निवास चाळ, जे बी नगर, अंधेरी पूर्व, मुंबई400059. pdrasamirp03@gmail.com
११.	दावे सादर करण्यासाठी शेवटचा दिनांक	27-08-2021(म्हणजेचआयआरपी द्वारे आदेश मिळाल्याच्या दिनांकापासून 14 दिवस)
१२.	अंतरिम ठराव व्यावसायिकांद्वारे निश्चित करण्यात आलेल्या कलम 21 च्या उप कलम (6 ए) च्या मुद्दा(बी) अंतर्गत जर असल्यास ऋणको ह्यांचा वर्ग	निश्चित व्हायचे आहे
१३.	ऋणको वर्गामध्ये अधिकृत प्रतिनिधी म्हणून काम करण्यास पात्र असलेल्या दिवाळखोरी व्यावसायिकाचे नाव	निश्चित व्हायचे आहे
१४.	(ए) संबंधित अर्ज आणि (बी) अधिकृत प्रतिनिधींचा तपशिल येथे उपलब्ध:	वेब लिंक http://www.ibbi.gov.in/downloadform.html/ प्रत्यक्ष पत्ता: वरील 10 प्रमाणे लागू असलेल्या अर्जासाठी कृपया टिप क्र. 1 चा संदर्भ घ्या

ह्याद्वारे सूचना देण्यात येते की राष्ट्रीय कंपनी विधी न्यायाधिकरण ह्यांनी मार्वेलेज रियलेटर्स प्रायव्हेट लिमिटेडच्या कॉर्पोरेट दिवाळखोरी ठराव प्रक्रीया सुरु करण्याचे आदेश10/08/2021 रोजी दिले. (आदेश13/08/2021 रोजी मिळाला)
मार्वेलेज रियलेटर्स प्रायव्हेट लिमिटेड च्या धनकोंना त्यांच्या दाव्यांचे पुरावे सादर करण्यासाठी परीसामापक ह्यांच्या कार्यालयाच्या रकाना क्र.10 मध्ये नमूद करण्यात आलेल्या पत्त्यावर 27/08/2021 रोजी किंवा त्यापूर्वी सादर करण्याचे सांगण्यात आले आहे.
वित्तिय धनको ह्यांनी त्यांच्या दाव्यांचे पुरावे केवळ इलेक्ट्रॉनिक पद्धतीनेच सादर करावेत. सर्व अन्य समभागधारकांनी त्यांच्या दाव्यांचे पुरावे व्यक्तिशः टपालाद्वारे सादर करावेत.
रकाना क्र. 12मध्ये नमूद करण्यात आल्यानुसार वित्तीय धनको वर्गाचे, अर्ज सीए : लागू नाही मधील वर्गाचे अधिकृत प्रतिनिधी म्हणून कार्य करण्यास आलेल्या यादीमधील तीन ठराव व्यावसायिक ह्यांच्यामधून एका अधिकृत प्रतिनिधीचे नाव नमूद करण्यात यावे जसे रकाना क्र. 13 मध्ये नमूद करण्यात आले आहे.
टिप 1:-
अर्ज बी:- कामगार आणि कर्मचारी वगळता व्यवहार्य धनको ह्यांचे कडून दावा करण्यासाठी
अर्जसी:- आर्थिक धनको कडून अर्ज करण्यासाठी
अर्जसीए:- वर्गामधील वित्तिय धनकोद्वारे अर्ज करण्यासाठी
अर्ज डी:- कामगार आणि कर्मचारी ह्यांच्या द्वारे अर्ज करण्यासाठी
अर्ज ई:-कामगार आणि कर्मचारी ह्यांच्या अधिकृत प्रतिनिधी द्वारे अर्ज करण्यासाठी
अर्जएफ:- आर्थिक धनको आणि व्यवहार्य धनको ह्यांच्याद्वारे अर्ज करण्यासाठी
दिशाभूल करण्यात येणारे पुरावे सादर करण्यात आल्यास ते दंडास पात्र असेल.

सही/-
प्रमोद दत्ताराम रासम
अंतरिम ठराव व्यावसायिक

दिनांक: 14/08/2021
ठिकाण: पुणे

homefirst
We'll take you home

होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड
सीआयएन : यू६५९९०एमएच२०१०पीटीसी२४०७०३ वेबसाईट : homefirstindia.com
फोन नं.: १८००३०००८४२५ ईमेल आयडी : loanfirst@homefirstindia.com

ताबा सूचना
संदर्भ : दी सिक्युरिटी इंटरेस्ट (एन्फोर्समेन्ट) रुल्स, २००२ च्या नियम ८ च्या पोट नियम (१) नुसार ताबा सूचना

ज्याअर्थी, होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेडचे प्राधिकृत अधिकारी असलेल्या निम्नस्वाक्षरीकारांनी सरफेसि ॲक्ट २००२ च्या कलम १३(२) अंतर्गत, खाली दिलेल्या त्यांच्या आपापल्या तारखांना निर्गमित केलेल्या डिमांड नोटीस अन्वये, निम्न नामोल्लेखित तुम्हाला/ कर्जदारांना आपापल्या नोटिसा मिळावयाच्या तारखेपासून ६० दिवसात अदत्त देणी प्रदान करण्यास फर्मावले. तथापि तुम्ही/ कर्जदार सर्वांनी विहित वेळेत उक्त अदत्त देणी प्रदान केली नाहीत. त्यामुळे होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड यांनी सरफेसि ॲक्ट २००२ च्या कलम १३ च्या पोट कलम (४) च्या उपबंधांनुसार देण्यात आलेल्या अधिकारांची अंमलबजावणी करुन येथील निम्नोल्लेखित प्रतिभूत मत्तांचा ताबा घेतला आहे.

अ. क्र.	कर्जदाराचे /सह-कर्जदाराचे/ हमीदाराचे नाव	गहाण ठेवलेल्या मालमत्तेचे वर्णन	डिमांड नोटीसची तारीख	डिमांड नोटीसच्या तारखेनुसार एकूण अदत्त देणी (भारतीय रुपयात)	ताबा घेण्याची तारीख
1	अण्णाराव एच तमनोरु, गुरुदेवी अण्णाराव तमनोरु	सदनिका क्र.३०८, बिल्डिंग ए, आपलं घर तळेगाव ढमढेरे, गट क्र. ३४३९, तळेगाव-शिक्रापूर रोड, तालुका-शिरुर, पुणे - ४१२२०८	०३-०६-२०२१	१४,४२,२४७	१०-०८-२०२१

कर्जदारांनी रकमेची परतफेड केली नसल्यामुळे कर्जदाराला/ हमीदाराला आणि सामान्यतः जनतेला याद्वारे सूचना देण्यात येते की उक्त नियमांच्या नियम ८ सोबत वाचावयाच्या उक्त अधिनियमाच्या कलम १३(४) अंतर्गत त्यांना देण्यात आलेल्या अधिकारांची अंमलबजावणी करताना निम्नस्वाक्षरीकारांनी उपरोल्लेखित तारखेला येथील निम्न वर्णित मालमत्तेचा ताबा घेतला आहे.
कर्जदारांना/ हमीदारांना आणि समान्यतः जनतेला याद्वारे इशारा देण्यात येतो की, उपरि संदर्भात मालमत्ता/ प्रतिभूत मत्ता अथवा त्यांचा कोणताही हिस्सा यांचा खरेदी विक्री व्यवहार करु नये आणि उक्त मालमत्तांचा/ प्रतिभूत मत्तांचा कोणताही खरेदी विक्री व्यवहार, संपूर्ण प्रदानापर्यंत त्यावरील पुढील व्याजासह देय असलेल्या, मालमत्तांसमोर/ प्रतिभूत मत्तांसमोर येथे वर नमूद केलेल्या रकमेसाठी होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड यांच्या भारासापेक्ष राहील.
प्रतिभूत मत्ता सोडवून घेण्यासाठी उपलब्ध असलेल्या वेळेबाबत, अधिनियमाच्या कलम १३ च्या पोट कलम (८) च्या उपबंधांकडे कर्जदाराचे लक्ष वेधण्यात येत आहे.

दिनांक : १५-०८-२०२१
स्थळ : पुणे

प्राधिकृत अधिकारी
होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड

यूनियन बैंक Union Bank of India
आन्ध्रा Andhra | Corporation

स्ट्रेस्ड ॲसेट मॅनेजमेंट शाखा: 104, तळ मजला, भारत हाऊस, मुंबई समाचार मार्ग, फोर्ट, मुंबई-400 023.
दूर क्र. (022) 22615201, 22615202, 22615205, ई-मेल: samvmumbai@unionbankofindia.com

स्थावर मालमत्तेच्या विक्रीसाठी विक्री सूचना

सिक्युरिटी इंटरेस्ट (एनफोर्समेंट) नियमावली 2002 च्या नियम 8(6) च्या तरतुदींसह वाचल्या जाणाऱ्या सिक्युरीटायझेशन अँड रिकंस्ट्रक्शन ऑफ फायनॅन्शियल ॲसेटस अँड एनफोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, 2002 अंतर्गत स्थावर मालमत्तेच्या विक्रीसाठी ई-लिलाव विक्री सूचना.

सामान्य जनतेला आणि विशेषतः कर्जदार(रां) आणि हमीदार(रां)ना ह्याद्वारे 15/30 दिवसांची संवैधानिक सूचना देण्यात येत आहे की येथे खाली नमूद करण्यात आलेल्या स्थावर मालमत्ता सुरक्षित धनको ह्यांच्याकडे गहाण/ प्रभारीत ठेवण्यात आल्या होत्या ज्याचा युनियन बँक ऑफ इंडिया (सुरक्षित धनको)च्या प्राधिकृत अधिकारी ह्यांच्याद्वारे संरचनात्मक/प्रत्यक्ष ताबा घेण्यात आला असून, खाली नमूद करण्यात आलेल्या कर्जदार(रां) आणि हमीदार(रां) कडून युनियन बँक ऑफ इंडियाला येथे खाली नमूद करण्यात आलेल्या देण्याच्या वसुलीसाठी 15.09.2021 रोजी स. 11.00 वा. पासून दु. 01.00 वा.पर्यंत 'जे आहे जेथे आहे', 'जे आहे जसे आहे' आणि 'जसे आहे तसे आहे' तत्वावर करण्यात येणार आहे. राखीव मूल्य आणि इसारा रक्कम देखील येथे खाली नमूद करण्यात आले आहे.

ई-लिलावाचा दिनांक आणि वेळ: 15.09.2021 रोजी स. 11.00 वा. पासून दु. 01.00 वा.पर्यंत

कर्जदार, सह अर्जदार आणि हमीदारांची नावे	मागणी सूचनेच्या अनुसार देय रक्कम
(1) मे. जेएसके मार्केटिंग लि. (2) श्री कुणाल जीवरजका (3) लक्ष्मी देवी जीवरजका (4) कुमारी साक्षी जीवरजका (5) मे. असोसिएट इलेक्ट्रिकल एजन्सीज (6) मे. जेएसके प्रोपमार्ट एलएलपी (7) जेएसके डिस्ट्रिब्यूशन एलएलपी	रु. 272,18,22,929.11(रुपये दोनशे बहात्तर कोटी अठरा लक्ष बावीस हजार नऊशे एकोणतीस आणि अकरा पैसे मात्र) अधिक त्यावरील व्याज, शुल्क आणि खर्च.

मालमत्ता क्र. 1: कार्यालय क्र. 501, पाचवा मजला, कोणार्क एपीटोम, विमाननगर, न्यू एअरपोर्ट रोड समोर, गाव लोहगाव, तालुका हवेली, जिल्हा पुणे-411014. जे मे. असोसिएटेड इलेक्ट्रिकल एजन्सीजच्या नावे असलेल्या 3978 चौ.मी. चटई क्षेत्रफळ असलेले.
राखीव मूल्य: रु. 10,00,00,000/-. जमा करायची इसारा रक्कम: रु. 1,00,00,000.
ताब्याचा दिनांक: 09.03.2021. (सांकेतिक ताब्याच्या अंतर्गत)

मालमत्ता क्र. 2: मे. जेएसके प्रोपमार्ट एलएलपीच्या नावे असलेली सदनिका क्र. 1002, दहावा मजला, इमारत क्र. II, बिनाका, लशलाईफ ओव्हीओ कॉम्प्लेक्स, ऑफ हडपसर रोड, गाव उंड्री, तालुका हवेली, जिल्हा पुणे-411060. मोजमाप 1711 चौ.फू. चटई क्षेत्रफळ.
राखीव मूल्य: रु.1,24,00,000/-. जमा करायची इसारा रक्कम: रु. 12,40,00,000.
ताब्याचा दिनांक: 09.03.2021. (सांकेतिक ताब्याच्या अंतर्गत)

मागणी सूचनेचे दिनांक: युनियन बँक ऑफ इंडिया दिनांकित 16.07.2019, बँक ऑफ बडोदा (ई-विजया बँक) दिनांकित 04.07.2019; डीबीएस बँक लि. दिनांकित 19.12.2019; इंडसइंड बँक दिनांकित 09.10.2019; एचडीएफसी बँक दिनांकित 30.06.2020; आरबीएल बँक लि.: दिनांकित 24.09.2019, ॲक्सिस बँक लि.: दिनांकित 07.11.2019 साऊथ इंडियन बँक दिनांकित 05.09.2019, भारतीय स्टेट बँक दिनांकित 01.06.2020 आणि सारस्वत बँक दिनांकित: 27.08.2019

कर्जदार, सह अर्जदार आणि हमीदारांची नावे	मागणी सूचनेच्या अनुसार देय रक्कम
(1) मे. रमणिकला अँड सन्स (2) श्री. संजीव धानक, (भागीदारवजा हमीदार) (3) श्री विशाल धानक (भागीदारवजा हमीदार) (4) श्री. वीर धानक (भागीदारवजा हमीदार) (5) श्री संजीव धानक एचयूएफ द्वारे त्यांचा कर्ता संजीव धानक (भागीदारवजा हमीदार)	रु.36,73,52,418.86 (रुपये छत्तीस कोटी त्र्याहत्तर लक्ष बावन हजार चारशे सोळा आणि शहाऐंशी पैसे मात्र) अधिक त्यावरील व्याज, शुल्क आणि खर्च.

मालमत्ता क्र.3: प्लॉट क्र. 73, बिन्की व्हिला, हिल टॉप कॉलनी खंडाळा, तालुका मावळ, जिल्हा पुणे (प्लॉट मोजमाप: 1753.35 चौ.मी.).
राखीव मूल्य: रु.5,50,00,000/-. जमा करायची इसारा रक्कम: रु.55,00,000. मागणी सूचना दिनांक: 16.10.2018
ताब्याचा दिनांक: 18.01.2019. (सांकेतिक ताब्याच्या अंतर्गत)

विक्रीच्या तपशिलवार अटी आणि शर्तींसाठी कृपया देण्यात आलेल्या म्हणजेच www.unionbankofindia.com किंवा https://www.ibapi.in किंवा www.mstcecommerce.com चा संदर्भ घेता येईल.

मालमत्तेच्या पाहणीचा दिनांक 9 सप्टेंबर 2021

नोंदणीकरण आणि लॉग इन साठीच्या नियमांसाठी www.mstcecommerce.com/auctionhome/ibapi/index.jsp

दिनांक : 14.08.2021
ठिकाण : मुंबई

सही/-
- प्राधिकृत अधिकारी: युनियन बँक ऑफ इंडिया

हे पत्र वैदेही ठकार यांनी द इंडियन एक्स्प्रेस (पी) लिमिटेडकरिता (आधीचे नाव – द इंडियन एक्स्प्रेस लिमिटेड) इंडियन एक्स्प्रेस प्रेस, सर्व्हे क्र. २८८, प्लॉट नं. १ व २, रायसोनी इंडस्ट्रीयल पार्क, मु. पो. माण, ता. मुळशी, जि. पुणे ४११०२७ येथे छापून द इंडियन एक्स्प्रेस (पी) लिमिटेड, 'एक्स्प्रेस हाऊस', प्लॉट नं. १२०५/२/६, शिरोळे रस्ता, शिवाजीनगर, पुणे-४११००४ येथे प्रसिद्ध केले. दूरध्वनी- ६७२४१०००. फॅक्स - ६७२४११४७. लोकसत्ता मुंबई कार्यालय : मफतलाल सेंटर, सातवा मजला, रामनाथ गोएंका मार्ग, नरिमन पॉइंट, मुंबई-४०० ०२१. दूरध्वनी : ०२२- २२०२२६२७/६७४४०००० फॅक्स : ०२२-२२८२२१८७. महापे कार्यालय : प्लॉट नं. ईएल १३८, टीटीसी इंडस्ट्रियल एरिया, महापे, नवी मुंबई-४००७१०. दूरध्वनी : ०२२-२७६३९९००; फॅक्स : ०२२-२७६३३००८. नागपूर कार्यालय : प्लॉट. न. ३८, ॲडिसन ट्रेड सेंटर, पहिला मजला, डागा ले-आऊट (अंबाझरी) नागपूर-४४००१०. दूरध्वनी : ०७१२-२२३०४२१, २२३६८९७, अहमदनगर ०२४१- २४५१९०७, फॅक्स -२४५१६०७. कोल्हापूर ०२३१- २६४४९९४.
■ अध्यक्ष, संचालक मंडळ : विवेक गोएंका ■ कार्यकारी प्रकाशक : वैदेही ठकार ■ संपादक : गिरीश कुबेर ■ सहायक संपादक : मुकुंद संगोराम * (*पीआरबी कायद्यानुसार संपादकीय जबाबदारी यांच्यावर आहे.) R.N.I. No. MAHMAR/2010/33578
© द इंडियन एक्स्प्रेस (पी) लिमिटेड. सर्व हक्क सुरक्षित. लेखी अनुमतीशिवाय संपूर्ण अथवा अंशतः पुनःप्रकाशनास वा पुनःप्रसारणास मनाई.

epaper.loksatta.com

RUTTONSHA International Rectifier Limited

Regd. Office -139/141, Solaris 1, B-Wing, 1st Floor, Saki Vihar Road, Powai, Andheri (East), Mumbai – 400072. Tel No.: 022-28471956; Fax: 022-28471959; E-mail: secretarial@ruttonsha.com; Website : www.ruttonsha.com; CIN : L31109MH1969PLC014322

STATEMENT OF UN-AUDITED (STANDALONE) FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2021

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30-June-2021 (Un-Audited)	Corresponding Quarter Ended 30-June-2020 (Un-Audited)	Year Ended 31-March-2021 (Audited)
1.	Total Income from Operations (net)	905.28	295.34	3074.75
2.	Net Profit/Loss for the period before tax	92.40	(77.60)	185.56
3.	Net Profit/Loss for the period after tax	65.64	(69.44)	133.07
4.	Total Comprehensive Income for the period (after tax) and Other Comprehensive Income (after tax)	67.38	(66.65)	140.83
5.	Equity Share Capital	688.27	688.27	688.27
6.	Other Equity	-	-	1517.58
7.	Earnings per Share (of ₹ 10 each) - Basic and Diluted	0.97	-	1.97

Note :
The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of quarterly financial results are available on the Bombay Stock Exchange website www.bseindia.com and on the Company's website www.ruttonsha.com

For **Ruttonsha International Rectifier Ltd.**
Sd/-
Piyush K. Shah
Director

Date : 13th August, 2021
Place : Mumbai

SUBROS LIMITED

Regd. Office: Lower Ground Floor, World Trade Centre, Barakhamba Lane, New Delhi-110001 **Tel. No.** 0011-23414946-49, **Fax:** 011-23414945
CIN: L74899DL1985PLC020134
E-mail: rakesh.arora@subros.com **Website:** www.subros.com

NOTICE OF 36th ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM) AND E-VOTING INFORMATION

1. The 36th AGM of the Members of the Company will be held on Tuesday, the 14th September, 2021 at 11.30 a.m. through VC / OAVM, in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular Nos. 14/2020, 17/ 2020, 20/2020 and 02/2021 dated 8th April 2020, 13th April 2020, 5th May 2020 and 13th January, 2021 respectively, and other circulars issued by Ministry of Corporate Affairs ("MCA") and SEBI to transact the businesses set-out in the Notice (including Addendum to the Notice) of AGM ("Notice") convening the AGM.
2. The Notice of the AGM and Annual Report shall be sent to all the Members whose email addresses are registered with the Company/Depository Participant(s). The aforesaid documents will also be available on the Company's website i.e www.subros.com and the website of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com.
3. The procedure for attending the AGM through VC / OAVM is explained in the Notice of the AGM and the weblink to attend the AGM is https://www.evoting.nsdl.com. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum as per act.
4. **Manner of registering/updating email addresses:**
   (i) Members holding the shares in physical form: Please send e-mail to the Company at rakesh.arora@subros.com or to its Registrar and Transfer Agent (RTA) at admin@mcsregistrars.com mentioning the name and address of the Member, Folio number, e-mail address, self attested copy of PAN card and self attested copy of address proof (eg: Driving License, Voter ID, Passport etc) and the contact telephone number.
   (ii) Members holding shares in dematerialized form: Please contact your Depository Participants whom you maintain your demat account for registration/ updation of e-mail.
5. **Manner of casting vote(s) through e-voting:**
   (i) Members will have an opportunity to cast their vote(s) on the businesses as set forth in the Notice of the AGM through electronic voting system (e-voting). The manner of e-voting by Members holding shares in dematerialized form, physical form and for members who have not registered their email addresses will be provided in the Notice of the AGM which will also be available on the website of the Company i.e. www.subros.com.
   (ii) The facility for voting through electronic voting system will also be made available at the AGM and members attending the AGM who have not casted their vote(s) by remote e-voting will be able to vote at the AGM.
   (iii) The login credentials for casting the votes through e-voting shall be made available to the Members through email. Members who do not receive emails or whose email address is not registered with the Company/RTA/Depository Participant(s) may generate login credentials by following instructions given in the Notes to Notice of AGM.
6. **Manner of registering mandate for receiving Dividend:**
   Members are requested to register/update their complete bank details:
   (i) Members holding shares in dematerialized form: With their Depository Participants with whom they maintain their demat accounts;
   (ii) Members holding shares in physical form: With the Company at rakesh.arora@subros.com or with Registrar and Transfer Agent (RTA) at admin@mcsregistrars.com along with a copy of request letter mentioning the name of the Member, Folio No., bank details, self attested copy of PAN Card and a cancelled cheque leaf; and
   (iii) Payment of Dividend will be subject to deduction of Tax at Source (TDS) at applicable rates. For more details, please refer Notes to the Notice of the AGM.
7. The Register of Members and Share Transfer Books of the Company will remain closed from 8th September, 2021 to 14th September, 2021 (both days inclusive).
8. Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or e-voting at the AGM.

For Subros Limited
Rakesh Arora
Company Secretary

New Delhi
14th August, 2021

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARVELEDGE REALTORS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Marveledge Realtors Private Limited
2	Date of incorporation of corporate debtor	18/03/2008
3	Authority under which corporate debtor is incorporated / registered	RoC-Pune
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101PN2008PTC131638
5	Address of the registered office and principal office (if any) of corporate debtor	301-302,Jewel Tower Survey No 25/H, Lane No.5, Koregaon Park , Pune, MH 411001 IN
6	Insolvency commencement date in respect of corporate debtor	10/08/2021(Date of receipt of order by IRP on 13/08/2021)
7	Estimated date of closure of insolvency resolution process	09-02-2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Pramod Dattaram Rasam IBBI/IPA-001/IP-P00722/2017-2018/ 11259
9	Address and e-mail of the interim resolution professional, as registered with the Board	Room No 5, Shri Niwas Chawl, J B Nagar,Andheri East, Mumbai-400059 **pdrasam@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	Room No 5, Shri Niwas Chawl, J B Nagar,Andheri East, Mumbai-400059 **pdrasamirp03@gmail.com**
11	Last date for submission of claims	27-08-2021(i.e. 14 days from the date of receipt of order by IRP)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: As in 10 above, Please refer Note no.1 for applicable form

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Marveledge Realtors Private Limited on 10/08/2021.(order received on 13/08/2021)
The creditors of MARVELEDGE REALTORS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27/08/2021 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. –Note applicable.
Note 1:-
Form B- for claims by Operational Creditors except Workmen and Employees.
Form C- for claims by Financial Creditors.
Form CA- for claims by Financial Creditors in a class.
Form D- for claims by Workmen and Employees.
Form E- for claims by Authorized Represenatatives of Workmen and Employees,
Form F- for claims by Creditors other than Financial Creditors and Operaional Creditors
Submission of false or misleading proofs of claim shall attract penalties

Sd/-
Pramod Dattaram Rasam
Interim Resolution Professional

Date :14/08/2021
Place : Pune

EBIXCASH WORLD MONEY

DELPHI WORLD MONEY LIMITED
(Erstwhile EbixCash World Money India Limited)
CIN: L65990MH1985PLC037697
Regd. Office: 8th Floor, Manek Plaza, Kalina CST Road, VidyaNagri Marg, Kalina, Santacruz (East), Mumbai 400 098.
Tel: +91-22-62881500 | Email: corp.relations@ebixcash.com | Website: www.indiaforexonline.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2021

(in Rs. Lakh)

S. No.	Particulars	Quarter Ended 30.06.2021 Unaudited	Quarter Ended 30.06.2020 Unaudited	Year Ended 31.03.2021 Audited
1	Total Income from operations	1,981.79	1,662.34	11,848.82
2	Net Profit / (Loss) before tax	652.94	784.67	5,796.24
3	Net Profit/(Loss) for the period after tax	369.44	587.18	4,077.82
4	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income]	369.44	603.66	4,076.01
5	Equity Share Capital	1,112.79	1,112.79	1,112.79
6	Other equity(excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year			
8	Earnings per share (for continuing and discontinuing operations) (of ₹ 10/- each) (not annualised)* (a) Basic (₹) (b) Diluted (₹)	* 3.32 *** 3.32**	* 5.28 *** 5.28**	* 36.65 *** 36.65**

Notes:
1. The above is an extract of the detailed format of Quarterly Un-Audited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation 2015 as modified by the circular No. CIR/CFD/FAS/62/2016 darted 5th July, 2016. The full format of the Quarterly Un-Audited Financial Results is available on the Stock Exchange websites (**www.bseindia.com/www.nseindia.com**) and Company's website **www.indiaforexonline.com**

FOR DELPHI WORLD MONEY LIMITED
(ERSTWHILE EBIXCASH WORLD MONEY INDIA LIMITED)
Sd/-
Purnima Nijhawan
Company Secretary & Compliance officer

Date: 13TH AUGUST, 2021
Place: Mumbai

CONSOLIDATED FINVEST & HOLDINGS LIMITED

Regd. Off. : 19th K.M., Hapur-Bulandshahr Road, P.O. Gulaothi, Dist Bulandshahr (U.P.) - 203408
Head Office : Plot No. 12, Sector B-1, Local Shopping Complex, Vasant Kunj, New Delhi- 110070
Tel. No.: 011-40322100, CIN: L33200UP1993PLC015474
E-mail: cs_cfhl@jindalgroup.com, Website: www.consofinvest.com

EXTRACTS OF THE STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE 2021

(Rs. In Lakh except EPS)

PARTICULARS	Standalone			Consolidated		
	Quarter ended 30th June 2021 Unaudited	Quarter ended 30th June 2020 Unaudited	Year Ended 31st March 2021 Audited	Quarter ended 30th June 2021 Unaudited	Quarter ended 30th June 2020 Unaudited	Year Ended 31st March 2021 Audited
Total Income from operations	233	270	1,133	965	690	20,960
Net Profit/(loss) for the period (before Exceptional items, Share of Profit of associates and tax)	220	254	1,080	949	(1,092)	20,833
Share of Profit/(Loss) of Associates	-	-	-	5,892	5,665	24,183
Net Profit for the period before Tax (after Exceptional and/or Extraordinary items)	220	254	1,080	6,841	4,573	45,066
Net Profit for the period after Tax (after Exceptional and/or Extraordiniary Items)	179	179	858	6,729	4,310	44,252
Net Profit after tax for the period attributable to owner of the parent				6,670	4,447	42,521
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after Tax) and Other Comprehensive Income (after Tax))	179	179	858	6,831	4,324	44,635
Total Comprehensive Income for the period attributable to owner of the parent	179	179	858	6762	4461	42,869
Paid up Equity Share Capital (Face Value of Rs 10/- each)	3233	3233	3,233	3,233	3,233	3,233
Earnings Per Share (EPS) (of Rs. 10/- each) on Net Profit (Not annualised) - Basic and Diluted	0.55	0.55	2.65	20.63	13.76	131.52

Notes:
1. Financial Results has been prepared in accordance with The Indian Accounting Standards ("Ind AS") prescribed under section 133 of the Companies Act 2013 read with the relevant rules issued thereunder.
2. The above results (standalone and consolidated) were reviewed by the Audit Committee and taken on record at the meeting of the Board of Directors at their respective meetings held on 14th August 2021 and limited review of these results has been carried out by the Statutory Auditors of the Company.
3. The above is an extract of the detailed format of unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange websites (www.nseindia.com) and also on the Company's website at www.consofinvest.com.

By order of the Board
For Consolidated Finvest & Holdings Limited
Sd/-
Sanjiv Kumar Agarwal
Director
DIN : 01623575

Place : New Delhi
Date : 14th August 2021

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

Paradeep Phosphates Limited

PARADEEP PHOSPHATES LIMITED

Our Company was initially incorporated as "Paradeep Phosphates Limited" a private limited company, in Odisha, under the Companies Act, 1956, pursuant to a certificate of incorporation dated December 24, 1981, granted by the Registrar of Companies, Odisha at Cuttack. Our Company was granted an exemption under Section 620 of the Companies Act, 1956 from using the term 'private' as part of its name. Our Company was thereafter converted to a public company pursuant to a special resolution passed by our Shareholders on April 29, 2002. For details in relation to changes in the registered office of our Company, see *"History and Certain Corporate Matters"* beginning on page 202 of the Draft Red Herring Prospectus dated August 12, 2021 (**"DRHP"**).

Registered Office: 5th Floor, Orissa State Handloom Weavers' Co-Operative Building, Pandit J.N Marg, Bhubaneswar - 751 001, Odisha, India.
Corporate Office: 3rd Floor, Adventz Centre, 28, Union Street, Off. Cubbon Road, Bengaluru - 560 001, Karnataka, India. **Contact Person:** Sachin Patil, Company Secretary and Compliance Officer;
Tel: +91 080 45855561; **E-mail:** cs.ppl@adventz.com; **Website:** www.paradeepphosphates.com; **Corporate Identity Number:** U24129OR1981PLC001020

OUR PROMOTERS: ZUARI MAROC PHOSPHATES PRIVATE LIMITED, ZUARI AGRO CHEMICALS LIMITED, OCP S.A AND THE PRESIDENT OF INDIA, ACTING THROUGH THE DEPARTMENT OF FERTILIZERS, MINISTRY OF CHEMICALS AND FERTILIZERS, GOVERNMENT OF INDIA*

** While the GoI is one of the Promoters of our Company and will continue to be so until completion of the Offer; please note that the GoI is proposing to sell its entire shareholding in the Company through the Offer for Sale and it has represented that it will cease to be a Promoter of the Company on the listing of the Equity Shares pursuant to the Offer. The Company will take suitable steps to declassify the GoI as a Promoter in accordance with the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 post listing of the Equity Shares pursuant to the Offer.*

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH (THE "EQUITY SHARES") OF PARADEEP PHOSPHATES LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING TO ₹ [●] MILLION COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING TO ₹ 12,550.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 120,035,800 EQUITY SHARES AGGREGATING TO ₹ [●] MILLION COMPRISING UP TO 7,546,800 EQUITY SHARES AGGREGATING TO ₹ [●] MILLION BY ZUARI MAROC PHOSPHATES PRIVATE LIMITED ("ZMPPL") AND UP TO 112,489,000 EQUITY SHARES AGGREGATING TO ₹ [●] MILLION BY THE PRESIDENT OF INDIA, ACTING THROUGH THE MINISTRY OF CHEMICALS AND FERTILIZERS, GOVERNMENT OF INDIA (THE "GoI" AND TOGETHER WITH ZMPPL, THE "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES") (SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE, "THE OFFER"). THE OFFER SHALL CONSTITUTE [●]%OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY AND SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN [●] EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, [●] EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER AND [●] EDITION OF [●], AN ODIA NEWSPAPER, ODIA BEING THE REGIONAL LANGUAGE OF ODISHA, WHERE OUR REGISTERED OFFICE IS LOCATED, EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (**"SCRR"**) read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50 % of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers (**"QIBs"**, the **"QIB Portion"**), provided that our Company may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (**"Anchor Investor Portion"**), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIB Bidders (other than Anchor Investors). Further, not less than 15% of the Net Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount (**"ASBA"**) process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see *"Offer Procedure"* beginning on page 439 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with the SEBI on August 13, 2021. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at, www.bseindia.com, www.nseindia.com, respectively and the websites of the Book Running Lead Managers (**"BRLMs"**), i.e. Axis Capital Limited, ICICI Securities Limited, JM Financial Limited and SBI Capital Markets Limited at www.axiscapital.co.in, www.icicisecurities.com, www.jmfl.com and www.sbicaps.com, respectively. Our Company invites the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India (**"SEBI"**), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to *"Risk Factors"* beginning on page 26 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

For details of the share capital and capital structure and the names of the signatories to the memorandum and the number of shares subscribed for by them of our Company, please see the section titled *"Capital Structure"* beginning on page 67 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled *"History and Certain Corporate Matters"* on page 202 of the DRHP.

BOOK RUNNING LEAD MANAGERS				REGISTRAR TO THE OFFER
AXIS CAPITAL	ICICI Securities	JM FINANCIAL	SBI Capital Markets Limited	LINK Intime
Axis Capital Limited 1st Floor, Axis House, C-2, Wadia International Centre, P.B. Marg, Worli, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 4325 2183 **E-mail:** ppl.ipo@axiscap.in **Website:** www.axiscapital.co.in **Investor grievance e-mail:** complaints@axiscap.in **Contact person:** Ankit Bhatia **SEBI Registration No.:** INM000012029	**ICICI Securities Limited** ICICI Centre, H.T. Parekh Marg, Churchgate, Mumbai - 400 020, Maharashtra, India **Tel:** +91 22 2288 2460 **E-mail:** ppl.ipo@icicisecurities.com **Website:** www.icicisecurities.com **Investor Grievance E-mail:** customercare@icicisecurities.com **Contact Person:** Rupesh Khant **SEBI Registration No.:** INM000011179	**JM Financial Limited** 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi , Mumbai - 400 025 Maharashtra, India **Tel:** +91 22 6630 3030 **E-mail:** paradeep.ipo@jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Website:** www.jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration No.:** INM000010361	**SBI Capital Markets Limited** 202, Maker Tower 'E', Cuffe Parade, Mumbai - 400 005, Maharashtra, India **Tel:** +91 22 2217 8300 **E-mail:** ppl.ipo@sbicaps.com **Website:** www.sbicaps.com **Investor grievance e-mail:** investor.relations@sbicaps.com **Contact person:** Karan Savardekar / Gaurav Mittal **SEBI Registration No.:** INM000003531	**Link Intime India Private Limited** C-101, 1st Floor, 247, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400 083 Maharashtra, India **Tel:** +91 22 4918 6200 **E-mail:** ppl.ipo@linkintime.co.in **Website:** www.linkintime.co.in **Investor grievance e-mail:** ppl.ipo@linkintime.co.in **Contact person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **PARADEEP PHOSPHATES LIMITED**
On behalf of the Board of Directors
Sd/-
Company Secretary and Compliance Officer

Place: Bhubaneswar
Date: August 14, 2021

PARADEEP PHOSPHATES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on August 13, 2021. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. Axis Capital Limited, ICICI Securities Limited, JM Financial Limited and SBI Capital Markets Limited at www.axiscapital.co.in, www.icicisecurities.com, www.jmfl.com and www.sbicaps.com, respectively. Investors should note that investment in equity shares involves a high degree of risk and for details , refer to the Red Herring Prospectus, including the section titled "Risk Factors" of the Red Herring Prospectus when available. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (**"U.S. Securities Act"**), or any state law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) under Section 4(a) of the U.S. Securities Act, and (ii) outside the United States in offshore transactions in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of Equity Shares in the United States.

Adfactors 232

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARVELEDGE REALTORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Marveledge Realtors Private Limited
2.	Date of incorporation of corporate debtor	18/03/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101PN2008PTC131638
5.	Address of the registered office and principal office (if any) of corporate debtor	301-302,Jewel Tower Survey No 25/H, Lane No.5, Koregaon Park , Pune, MH 411001 IN
6.	Insolvency commencement date in respect of corporate debtor	10/08/2021(Date of receipt of order by IRP on 13/08/2021)
7.	Estimated date of closure of insolvency resolution process	09-02-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pramod Dattaram Rasam IBBI/IPA-001/IP-P00722/2017-2018/11259
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No 5, Shri Niwas Chawl, J B Nagar,Andheri East, Mumbai-400059 pdrasam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No 5, Shri Niwas Chawl, J B Nagar,Andheri East, Mumbai-400059 pdrasamirp03@gmail.com
11.	Last date for submission of claims	27-08-2021(i.e. 14 days from the date of receipt of order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: As in 10 above, Please refer Note no.1 for applicable form

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Marveledge Realtors Private Limited on 10/08/2021 (order received on 13/08/2021)

PRAMOD DATTARAM RASAM
IBBI/IPA-001/IP-P00722/2017-18/11259
INSOLVENCY PROFESSIONAL

The creditors of MARVELEDGE REALTORS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27/08/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. –Note applicable.
Note 1:-

Form B- for claims by Operational Creditors except Workmen and Employees.
Form C- for claims by Financial Creditors.
Form CA- for claims by Financial Creditors in a class.
Form D- for claims by Workmen and Employees.
Form E- for claims by Authorized Represenatatives of Workmen and Employees,
Form F- for claims by Creditors other than Financial Creditors and Operaional Creditors

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Pramod Dattaram Rasam-IRP

Date :14/08/2021
Place : Pune

PRAMOD DATTARAM RASAM
IBBI/IPA-001/IP-P00722/2017-18/11259
INSOLVENCY PROFESSIONAL